

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

IA NO.1341 of 2019

IN

DFR NO. 2211 OF 2019 &

Dated: 26th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

GSPL India Transco Limited

... Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board

... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G.Ramachandran. Sr. Adv.
Ms. Sumiti Yadava
Mr. Abhishek Prakash
Mr. Shubham

Counsel for the Respondent(s) : Ms. Sonali Malhotra for PNGRB

ORDER

IA NO. 1341 OF 2019

(Application for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, the IA is allowed. Application is disposed of.

DFR NO. 2211 OF 2019

List the matter on **29.07.2019 at 1 p.m.** subject to curing the defects, if any.

(B.N. Talukdar)
Technical Member (P&NG)
Bn/kt

(Justice Manjula Chellur)
Chairperson